

of retirement of the deceased, or for a period of 7 years, whichever is later. Thereafter the family pension would be continued at the rate of normal retiring pension of the rank held by the deceased at the time of death, reckoning service upto the deemed date of retirement, and minor children, if any, would also be entitled to special children allowance at the rate of Rs. 100 p.m. per child. (Subject to the total of pensionary awards, including children allowance not exceeding 3/4ths of the basic pay of the deceased).

2. In respect of personnel below officer rank, special family pension will be payable to a war widow till her death or disqualification, at the rate of pay drawn by the deceased at the time of his death. The pay in such cases has been treated to consist of not only the basic pay and other elements being paid in cash to the deceased, but also the notional value of Home Saving Element of the concessions drawn in kind by him, such as rations etc. which ranges from Rs. 30 per month in the case of a sepoy to Rs. 65 per month in the case of a Subedar Major in respect of 1971 casualties. With the conversion of Home Saving Element into cash entitlement for the purpose of calculation of special family pension, the pension of a war widow actually exceeds the pay drawn in cash, by her deceased husband.

(Children allowance is not admissible in addition).

3. The awards being in the nature of special dispensation, are not subject to alteration and do not qualify for grant of any *ad-hoc* and other reliefs granted from time to time. None-the-less the liberalised pension to war widows continues to be more favourable than the normal special family pensionary awards together with relief except in certain cases of pre-1971 conflicts. However, a provision exists in the orders that where and for so long as the normal rates happen to be more favourable, the higher entitlement would be payable.

(c) Orders already exist for grant of the following concessions to the children of officers and jawans killed or disabled during 1962, 1965 and 1971 conflicts, who are studying or admitted to educational institutions under the Ministry of Education and Social Welfare (Department of Education) or financed by that Department:—

1. Complete exemption from tuition and other fees levied by the educational institutions concerned; (including charges levied for the school bus maintained by the school and the actual fares paid for railway pass for students or bus fare certified by Head of Institutions);
2. Grant to meet hostel charges in full for those studying in boarding schools and colleges.
3. Full cost of books and stationery; and
4. Full cost of uniform where this is compulsory

#### Governments Advertisements to "Aligarh Mail"

9899. SHRI AMAR ROYPRADHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Editor of "Aligarh Mail" a daily Hindi Evening Newspaper published from Aligarh City had submitted an application for allocation of Government advertisements along with its specimen copies of six months issues, prior to the recent revision of the policy of the D.A.V.P. for giving advertisements;

(b) whether the case of "Aligarh Mail" was covered for Government advertisements under the previous advertisements policy of Government; and

(c) if so, what were the reasons for refusing Government's advertisements to "Aligarh Mail"?

THE MINISTER OF STATE IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING (SHRI JAGBIR

**SINGH):** (a) to (c). 'Aligarh Mail' applied for Government advertisements in July 1977, but, specimen copies of its previous issues were made available by the Editor only in October, 1977. As the new Advertising Policy of the Government was already in the offing at that stage, it was considered appropriate to consider inclusion of the newspaper in DAVP's media list in terms of the new Advertising Policy.

The paper does not satisfy the requirements laid down in this Policy.

**अशान्ति और अपराध रोकने के लिये  
उत्तर प्रदेश द्वारा सहायता की मांग**

**9900. श्री रामलाल राही:** क्या गृह मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या राज्य में बढ़ती हुई अशान्ति और अपराधों को रोकने के लिए उत्तर प्रदेश सरकार ने केन्द्रीय सरकार से किसी प्रकार की सहायता की मांग की है ,

(ख) यदि हा, तो तत्सम्बन्धी ब्यौरा क्या है , और

(ग) केन्द्रीय सरकार ने राज्य को क्या सहायता और मुआव दे है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल): (क) से (घ). जब कभी उत्तर प्रदेश सरकार को आवश्यकता हुई तो राज्य में विधि और व्यवस्था बनाय रखने में उनकी मदद करने के लिए केन्द्रीय सशस्त्र पुलिस कुनक दी गई थी ।

**Under Utilisation of Equipment in  
Defence Factories**

**9901. SHRI GADADHAR SAHA:** Will the Minister of DEFENCE be pleased to state:

(a) whether there is under utilisation of machinery and equipment in Defence Factories under DGOF; and

(b) if so, present capacity of production in various Defence factories under DGOF in terms of Indian

Rupees Factory-wise; actual production Factory-wise at present; reasons for under utilisation non-utilisation of full capacity of resources?

**THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (PROF.  
SHER SINGH):** (a) and (b). The utilisation of machinery and equipment in Ordnance Factories under DGOF is linked up with the requirements of Defence Services. As these factories are captive industries to the Defence Services, it would not be in the public interest to give factory-wise details.

**Call to boycott Assembly Elections in  
Mizoram**

**9902. SHRI VIJAY KUMAR  
MALHOTRA:**

**SHRI RAMANAND TIWARY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether rebel Mizo leader has issued a call to boycott the forthcoming elections in Mizoram;

(b) whether Mizo guerrillas and rebels are actively creating disturbance on border areas, and

(c) what measures have been taken to ensure peaceful elections?

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI DHANIK LAL MANDAL):**

(a) to (c). While the opposition by a section of the underground to the holding of Assembly elections in Mizoram is known, the Government have no confirmed report of any categorical call by anyone to boycott the elections. Assembly elections are scheduled to be held in Mizoram on the 17th and 20th May, 1978. There have been no reports of any disturbances either in border areas or elsewhere in Mizoram. However, the security forces are fully alert and all arrangements are being made to ensure that the elections are free, fair and peaceful.